

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/26/2021

This the 05th day of January, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)

Mst. Reshma Wife of Bashir Ahmad Chad R/o Ichoo Gadole Larnoo
District, Anantnag, Kashmir

.....Applicant

(Advocate: **None Present**)

Versus

1. State of Jammu and Kashmir through Commissioner/Secretary to Govt. Health and Medical Education Department Civil Sectt Srinagar/Jammu.
2. Director Health Services Kashmir, Srinagar.
3. Chief Medical Officer, Anantnag.
4. Block Medical Officer, Larnoo.
5. Mst. Maryama W/o Bashir Ahmad Chohan, R/o Ichoo Gadole Tehsil Larnoo District, Anantnag.

.....Respondents

(Advocate: Mr. Amit Gupta, ld. A.A.G.)



O R D E R

[O R A L]

The present TA has been received by way of transfer from the Court of Sub-Judge, Anantnag. It has been submitted at the Bar that the case pertains to Asha worker and this Tribunal cannot assume jurisdiction in respect of any service matter pertaining to Asha Workers.



2. Contention of learned A.A.G. has force and it is to be accepted. The post of Asha Worker is not a civil post and it has not been brought within the jurisdiction of this Tribunal. We accordingly hold that this Tribunal is not vested with any jurisdiction to entertain any petition related to any service dispute of Asha worker.
3. In similar circumstances, the Bench of Armed Forces Tribunal, Jammu comprising of Hon'ble Mr. Justice Mohammad Tahir, Member (J) and Hon'ble Vice Admiral A.G.Thapliyal in TA No. 267 of 2017 (SWP No. 1188 of 2014) titled Bahadur Singh v/s Union of India vide order dated 25.03.2019 held that since the Tribunal does not have the jurisdiction to deal with the matter.
4. Therefore, since this Tribunal has no jurisdiction to deal with the present case, this case be sent back to Court of Sub-Judge, Anantnag for further orders.
5. Both the parties are directed to appear before the Court of Sub-Judge, Anantnag.

**(RAKESH SAGAR JAIN)
MEMBER (J)**

Arun